

ITEM NO.13

COURT NO.7

SECTION XI-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7387/2026

[Arising out of impugned final judgment and order dated 19-12-2025 in WA No. 482/2025 passed by the High Court of Kerala at Ernakulam]

V VIJAYAKUMAR

Petitioner(s)

VERSUS

ARUVIPURAM SNDP YOGAM &amp; ORS.

Respondent(s)

FOR ADMISSION

IA No. 56638/2026 - EXEMPTION FROM FILING O.T.

WITH

SLP(C) No. 7278/2026 (XI-B)

FOR ADMISSION

IA No. 55448/2026 - EXEMPTION FROM FILING O.T.

SLP(C) No. 7734-7735/2026 (XI-B)

IA No. 60816/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 60814/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 21-04-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Rajiv Shakhder, Sr. Adv.

Mr. Tom Joseph, AOR

Mr. K. Gireesh Kumar, Adv.

Mr. Shine P. Sasidhar, Adv.

Mr. Vr Raman, Adv.

Mr. Aashish George, Adv.

Ms. Najma Naushad, Adv.

Mr. Urvya Preman, Adv.

Mr. P. B. Krishnan, Sr. Adv.

Mr. A. Karthik, AOR

Mr. Arsh Khan, Adv.

Ms. Smrithi Suresh, Adv.

Mr. Sugam Agrawal, Adv.  
Ms. Veera Mahuli, Adv.  
Ms. Nanditha S, Adv.  
Ms. Anila Thomas, Adv.

For Respondent(s) :

Ms. Anne Mathew, AOR

Mr. V. Giri, Sr. Adv.  
Mr. K Parameshwar, Sr. Adv.  
Mr. Roy Abraham, Adv.  
Ms. Reena Roy, Adv.  
Mr. Adithya Koshy Roy, Adv.  
Mr. Yaduinder Lal, Adv.  
Ms. Rajani Ohri Lal, Adv.  
Mr. Himinder Lal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. We heard Mr. Shakhder, the learned senior counsel appearing for the petitioner, Mr. Tushar Mehta, the learned Solicitor General appearing for the Union and Mr. K Parameshwar, the learned senior counsel appearing for the respondent no.1.
2. We want the Union to clarify the position by filing a short note or a counter affidavit.
3. Issue notice, returnable on 19.05.2026. Let the remaining respondents be served directly by the Registry.
4. Dasti service, in addition, is permitted.
5. We clarify that the hearing which is going on before the authority concerned of the Union shall proceed further in accordance with law.

(HARPREET KAUR)  
COURT MASTER (SH)

(POOJA SHARMA)  
COURT MASTER (NSH)